



2026:AHC:63007

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 880 of 2026

Mithai Lal

.....Petitioner(s)

Versus

Deputy Director Of Consolidation And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manik Chandra Yadav
Counsel for Respondent(s)	:	Anirudh Pratap Singh, C.S.C.

Court No. - 54

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Manik Chandra Yadav, leaned counsel for the petitioner, Mr. Anirudh Pratap Singh, learned counsel for respondent no.4 and learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

(a). *Issue a writ, order or direction in the nature of certiorari to quash impugned order dated 11.11.2025(Annexure-1) passed by the Deputy Director of consolidation, Azamgarh in Revision No. 131/2022, 20225415600000131), Mithai Lal versus Basdeo and others, under section 48(1) of C.H. Act, and order dated 13.07.2022 (Annexure-2) passed by the Consolidation Officer, Phoolpur, District Azamgarh in case No. 262, under section 42, U.P. C.H. Act, related to village-Hafizpur, Pargana Nizamabad, Tehsil Sadar, District Azamgarh.*

(b). *Issue a writ, order or direction in the nature of Mandamus directing the respondents to delete the excess land of 0.700 kadi from the gata no. 76 and the same may be entered as Bachat land in gram Sabha Hafizpur.*

3. Learned counsel for the petitioner submitted that the impugned orders have been passed in illegal and arbitrary manner. He further submitted that the area which has been entered in settlement cannot be changed in any manner. He further submitted that the proceeding initiated by the

petitioner has not been decided in proper manner, as such, impugned order should be set aside and claim of petitioner should be examined afresh.

4. On the other hand, learned counsel for respondent no.4 submitted that there is no illegality in the impugned order passed by the Consolidation Officer and Deputy Director of Consolidation. He further submitted that the finding has been recorded while passing the impugned order rejecting the application filed by petitioner along with others, under Section 42 of U.P.C.H. Act. He placed the finding recorded by the Consolidation Officer as well as Deputy Director of Consolidation while passing the impugned order. He placed further application filed by petitioner which is annexed as annexure along with writ petition. He further submitted that in order to harass the private respondent and linger on the proceeding in the Court the petitioner has initiated misconceived proceeding before the consolidation authorities, as such, writ petition filed by petitioner should be dismissed.

5. I have considered the argument advanced by learned counsel for the parties and perused the records.

6. There is no dispute about the fact that the application dated 9.1.2008 filed by Shri Ram and others including the petitioner has been rejected by the Consolidation Officer vide order dated 13.7.2022. There is also no dispute about the fact that the revision filed by petitioner against the order of Consolidation Officer dated 13.7.2022 has been dismissed vide order dated 11.11.2025.

7. In order to appreciate the controversy involved in the matter, perusal of

relevant portion of the order passed by the Consolidation Officer will be necessary, which is as under:-

न्यायालय चकबन्दी अधिकारी फूलपुर, आजमगढ़ ।

श्रीराम आदि बनाम सरकार।

वाद संख्या 262/2022 धारा 42क उ0प्र0जोत चकबन्दी अधिनियम।

ग्राम-हाफिजपुर, परगना-निजामाबाद, तहसील-सदर, जनपद-आजमगढ़।

निर्णय

पत्रावली का अवलोकन किया गया एवं उभय पक्ष के विद्वान अधिवक्तागण को सुना गया व पत्रावली में संलग्न साक्ष्यों का परिशीलन किया गया। ग्राम हाफिजपुर में चक संख्या 392 बासदेव, जयसिंह पुत्रगण फूलचन्द नि०ग्राम के नाम अभिलेखों में दर्ज है। सहायक चकबन्दी अधिकारी वाद संख्या 15052 आदि अन्तर्गत धारा 9 क आदेश दिनांक 11.10.1987 द्वारा गाटा संख्या 76/2.400 के स्थान पर मुताविक मौका गाटा संख्या 76/2.680 दर्ज होने का आदेश पारित किया गया है। इसी प्रकार चकबन्दी अधिकारी सदर आजमगढ़ वाद संख्या 202 अन्तर्गत धारा 42क ता०फै० 28.12.2007 द्वारा मुताविक संशोधन तालिका चक संशोधित किया गया है। उक्त आदेशों के विरुद्ध किसी सक्षम न्यायालय में कोई अपील या पुनर्स्थापन प्रार्थना पत्र प्रस्तुत नहीं किया गया। उक्त आदेशों के कायम रहते हुए धारा 42क के अन्तर्गत इस न्यायालय द्वारा कोई कार्यवाही किया जाना विधि संगत नहीं है। धारा 42क के अन्तर्गत गणना एवं लिपिकीय त्रुटि की ही दुरुस्ती करने का इस न्यायालय को क्षेत्राधिकार प्राप्त है। प्रश्नगत प्रकरण में सहायक चकबन्दी अधिकारी वाद संख्या 15052 आदि अन्तर्गत धारा 9क आदेश दिनांक 11.10.1987 व चकबन्दी अधिकारी सदर अन्तर्गत धारा 42 वाद संख्या 202 ता०फै० 28.12.2007 के विरुद्ध अवर न्यायालय में वाद दायर कर आवश्यक कार्यवाही करना चाहिए था। उत्तर प्रदेश जोत चकबन्दी अधिनियम, 1953 की धारा 42क अन्तर्गत चकबन्दी अधिकारी अथवा बन्दोबस्त अधिकारी चकबन्दी को इस अधिनियम के किसी उपबन्ध के अधीन तैयार किये गए किसी अभिलेख में लिपिक या गणना सम्बन्धी भूल को शुद्ध करने की शक्ति प्रदान की गयी है। उत्तर प्रदेश जोत चकबन्दी अधिनियम, 1953 की धारा 41 के माध्यम से भू-राजस्व अधिनियम 1901 के अध्याय 9 तथा 10 के उपबन्ध प्रभावी किये गए हैं। भू-राजस्व अधिनियम 1901 की धारा 201 के अन्तर्गत एकपक्षीय आदेशों के विरुद्ध पुनर्स्थापन प्रार्थना पत्र का प्राविधान किया गया है, जबकि धारा 202 के अन्तर्गत आदेश में हुई भूल या चूक को सुधार करने का प्राविधान दिया गया है। अतः उपरोक्त विवेचना के आधार पर उक्त आपत्ति खारिज होने योग्य है।

आदेश

उपरोक्तानुसार श्रीराम आदि द्वारा प्रस्तुत प्रार्थना पत्र दिनांकित 09.01.2008 निरस्त किया जाता है। वाद आवश्यक कार्यवाही पत्रावली दाखिल दफ्तर हो।

चकबन्दी अधिकारी

फूलपुर, आजमगढ़।

8. Perusal of the order passed by the Consolidation Officer as quoted above fully demonstrate that the application dated 9.1.2008 filed by Sri Ram and others including petitioner has been rightly rejected. It is material to mention that the Deputy Director of Consolidation has

dismissed the petitioner's revision considering the order passed by the Consolidation Officer and the point raised by the petitioner before the Deputy Director of Consolidation which requires no interference in exercise of jurisdiction under Article 226 of the Constitution of India.

9. No interference is required in the matter.

10. The writ petition is *dismissed accordingly*.

(Chandra Kumar Rai,J.)

March 26, 2026

Rameez